

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI THE 19TH MARCH, 1980.

N O T I F I C A T I O N
(I N C O M E - T A X)

No.3216(F.No.197/1/80-IT(AI) : In exercise of the powers conferred by clause(v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Mahanandeeswara Devasthanam, Mahanandi" for the purpose of the said section for the assessment year(s)1973-74 to 1980-81.

Sd/-

(B.M. SINGH)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Executive Officer, Sri Mahanandeeswara Swamy Devasthanam, Mahanandi, Nandyal Taluk, Kurnool Dist (A.P.)
2. The Commissioner of Income-tax, Andhra Pradesh-I, Hyderabad with reference to his letter No.Hqrs.I/X/18/78-79.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&FR)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Aiyaz-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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10. Shri M.B. Rao, Joint Secy., Ministry of Law, Justice & Company Affairs (Department of Legal Affairs), New Delhi.

Sd/-

(B.M. SINGH)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

AUTHORISED FOR ISSUE


(V.K. BHATIA)

ASSISTANT DIRECTOR OF INSPECTION (RS&P).

NO./CC/IT(AI)/3032/968/RSP/80.

* SHARMA *